

26.02.2014.

App: Sri Praveen Kumar, learned counsel for the applicant.

Resp: Sri Deepak Shukla holding brief for Sri Prashant Kumar, learned counsel for respondents.

The present O.A. is preferred by the applicant under Section 19 of the Administrative Tribunal Act, 1985 for quashing of the order dated 7.7.201 and also for quashing of the oral termination/engagement order of the applicants. Learned counsel for the applicant submits that in pursuance of the Advertisement for filling of the post of MTS the applicant no.2 has been selected and applicant nos.1 and 3 have not been selected therefore they have challenged their rejection order before the Coordinate Bench of this Tribunal at Allahabad as such the present OA is rendering infructuous.

Considering the submissions made by the learned counsel for the applicant the O.A. is dismissed as having become infructuous. No order as to costs.

Navneet Kumar
(Navneet Kumar)
Member (J)

Amit/-

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copy of order
dt. 26-2-2014
Preparation
on 27-2-2014
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